

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'B' NEW DELHI**

**BEFORE SHRI G.S. PANNU, PRESIDENT  
AND  
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.5314/Del/2019  
Assessment Year: 2013-14

Suresh Kumar Kanwar, E-17 GK Enclave 11, New Delhi-1100 73	<b>Vs.</b>	ITO, Ward 30(1), New Delhi
<b>PAN AAJPK8140Q</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	N o n e
Respondent by	Shri Umesh Takyar, Sr. DR

Date of hearing	08.04.2022
Date of pronouncement	08.04.2022

**ORDER**

**PER SAKTIJIT DEY, JUDICIAL MEMBER:**

This is an appeal by the assessee against order dated 01.04.2019 of learned Commissioner of Income-Tax (Appeals)-10, New Delhi, confirming penalty imposed of Rs.7,21,602 under Section 271(1)(c) of the Income-Tax Act, 1961.

2. When the appeal was called out for hearing, none was present on behalf of the assessee. However, learned counsel for the assessee has filed a letter in the Registry, seeking withdrawal of the appeal as the dispute has been settled under the Vivad Se Vishwas Scheme, 2020.
3. Learned Departmental Representative, on the other hand, did not express any objection to the withdrawal of appeal by the assessee.
4. On perusal of material on record, it is noticed that assessee has opted for settling the dispute arising in the appeal under the Vivad Se Vishwas Scheme, 2020. Accepting assessee's declaration, the designated authority has issued Form-5 on 01.03.2021. Thus, for all practical purposes, the dispute arising in the appeal has been settled.
5. Considering the above, assessee's request for withdrawal of appeal is allowed. Accordingly, the appeal is dismissed as withdrawn.
6. In the result, the appeal is dismissed.

***Order pronounced in the open court on 8<sup>th</sup> April, 2022.***

**Sd/-  
( G.S. PANNU )  
PRESIDENT**

**Sd/-  
(SAKTIJIT DEY)  
JUDICIAL MEMBER**

Dated: 8<sup>th</sup> April, 2022.  
Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

<b>Sl. No.</b>	<b>Particulars</b>	<b>Date</b>
1.	Date of dictation (Order drafted through Dragon software):	08.04.2022
2.	Date on which the draft of order is placed before the Dictating Member:	08.04.2022
3.	Date on which the draft of order is placed before the other Member:	08.04.2022
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	08.04.2022
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	
6.	Date on which the final order received after having been singed/pronounced by the Members:	08.04.2022
7.	Date on which the final order is uploaded on the website of ITAT:	
8.	Date on which the file goes to the Bench Clerk	.04.2022
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	